

[Shri Subodh Hansda]

of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5467/73.]

REPORT OF COURT OF ENQUIRY INTO NOONODIHJITPUR COLLIERY, IRON ORE MINES LABOUR WELFARE CESS (2ND AMDT.) RULES AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT-SWAMY): I beg to lay on the TABLE—

- (1) A copy of the Report (Hindi version) of the Court of Enquiry into the Noonodihjipur Colliery accident which occurred on the 18th March, 1973.

[Placed in Library. See No. LT-5468/73.]

- (2) (i) A copy of the Iron Ore Mines Labour Welfare Cess (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. GSR 380 in Gazette of India dated the 7th April, 1973, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
[Placed in Library. See No. LT-5469/73.]

12.43 hrs.

STATEMENT BY MEMBER RE. BYE-ELECTIONS TO PARLIAMENT AND STATE LEGISLATURES

MR. SPEAKER: Shri Shyamnandan Mishra—Item No. 9.

(Interruptions)

MR. SPEAKER: I have called Shri Shyamnandan Mishra.

(Interruptions)

अध्यक्षम होबय : यह क्या तरीका है ? जब मर्जी हुई खड़े हो गए । मैं नैक्स्ट प्राइम ले रहा हूँ और उस के बीच में खड़े हो गए । आखिर कोई तरीका होना चाहिए ।

This was referred to yesterday, I gave my ruling. I am not allowing anyone except Shri Shyamnandan Mishra.

(Interruptions)

MR. SPEAKER: Mr. Indrajit Gupta says that it has come to Delhi doctors. Let us see what happens. If it happens in Delhi, I will see what to do. If they go on strike, I will ask the Minister to make a statement.

(Interruptions)

MR. SPEAKER: It does not look nice to create unpleasantness in the House. (Interruptions). I am not going to allow it. Everyday this is happening.

(Interruptions)

MR. SPEAKER: I will not permit. I have called the next item.

(Interruptions)

MR. SPEAKER: Nothing will go on record. Unless the Member is called, he will not be recorded. Only that Member who is called, will be recorded, and not the interruptions.

(Interruptions)

MR. SPEAKER: I have made it clear that only that Member will be recorded who is called to speak. He is considered to speak who is called to speak. (Interruptions).

दिल्ली में आया तो बाद में देखेंगे । लेकिन इस समय न कोई बात है न एजेंडे में कुछ है और खड़े हो जाते हैं । . .

(Interruptions)

MR. SPEAKER: If you hold the House to ransom everyday like this,